

11.52 hrs.

PAPERS LAID ON THE TABLE

*[English]***Review on and Annual Report of Water and Power Consultancy Services (India) Ltd., New Delhi for 1982-88.**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Sir, on behalf of Shri B. Shankaranand, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) (i) Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi for the year 1987-88.
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6852/88]

Notifications under Customs Act

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table a copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 1043 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum reducing the basic customs duty on specified olefins imported for manufacture of oxoalcohols

from the existing 25 per cent to 20 per cent.

- (ii) G.S.R. 976 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum extending the validity of Notification No. 247/84-Cus. dated the 27th September, 1984 upto 30th September, 1989.
- (iii) G.S.R. 978 (E) to 984 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum seeking to prescribe revised fuel efficiency norms for the purpose of levy of concessional rates of customs duty in respect of various categories of commercial vehicles.
- (iv) G.S.R. 1002 (E) and 1003 (E) published in Gazette of India dated the 12th October, 1988 together with an explanatory memorandum prescribing concessional rate of customs duty of 35 per cent ad valorem in respect of dies, tools figs and fixtures when imported for the manufacture of auto components, subject to certain conditions.
- (v) G.S.R. 1004 (E) published in Gazette of India dated the 12th October, 1988 together with an explanatory memorandum exempting bulk drug rifampicin when imported for manufacture of specified Rifampicin formulations from basic customs duty.
- (vi) G.S.R. 1044 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum reducing basic customs duty on methanol from the existing 80

- per cent ad valorem to 60 per cent ad valorem.
- (vii) G.S.R. 1045 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum substituting the explanations defining power projects in the customs Notification No. 67/87-Cus. dated the 1st March, 1987.
- (viii) G.S.R. 1045 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum extending the concessional rate of basic customs duty of 20 per cent ad valorem to chemically modified polyphenylene oxide.
- (ix) G.S.R. 1055 (E) published in Gazette of India dated the 2nd November, 1988 together with an explanatory memorandum seeking to change the basic customs duty on items covered by Chapter heading No. 39.19 of the Customs Tariff Act from 50 per cent ad valorem plus Rs. 35 per Kg. to 50 per cent ad valorem plus Rs. 50 per Kg.
- (x) G.S.R. 1067 (E) published in Gazette of India dated the 11th November, 1988 together with an explanatory memorandum providing that where materials are imported duty free under the Advance Licensing Scheme for re-plenishment of materials used in the manufacture of resultant products exported, the Advance licence holder may dispose of the replenished materials in accordance with the provisions of paragraph 244 in Chapter XIX of the Import and Export Policy, April 1988-March 1991. [Placed in Library. See No. LT-6853/88]

Punjab Contingency Fund (Amendment) Act, Tamil Nadu Contingency Fund Act, Tamil Nadu General Sales Tax Act read with clause (c) (iv) President's Proclamation in relation to Tamil Nadu, National Housing Bank General Regulations, 1988, Notification under Coinage Act, etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay on the Table:-

- (1) A copy of the Punjab Contingency Fund (Amendment) Act, 1988 (President's Act No. 5 of 1988) (Hindi and English versions) published in Gazette of India dated the 3rd October, 1988, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987. [Placed in Library. See No. LT-6854/88]
- (2) A copy of the Tamil Nadu Contingency Fund (Amendment) Act, 1988 (President's Act No. 6 of 1988) (Hindi and English versions) published in Gazette of India dated the 3rd October, 1988 under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1988. [Placed in Library. See No. LT-6855/88]
- (3) A copy each of the Notification Nos. II (1)/CRTE/144 (a)/88 to II (1)/CTRE/144 (p) 88 (Hindi and English versions) published in Tamil Nadu Gazette dated the 7th October, 1988, under sub-section (5) of section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with Clause (c) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the

[Sh. Eduardo Faleiro]

State of Tamil Nadu. [Placed in Library. See No. LT-6856/88]

- (4) A copy of the National Housing Bank General Regulations 1988 (Hindi and English versions) published in Notification No. S.O. 935 (E) in Gazette of India dated the 8th October, 1988, under sub-section (5) of section 55 of the National Housing Bank Act, 1987. [Placed in Library. See No. LT-6857/88]
- (5) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Hundred Rupees (containing Silver 50 per cent, Copper 40 per cent, Nickel 5 per cent and Zinc 5 per cent), Twenty Rupees, Five Rupees and One Rupee (containing Copper 75 per cent and Nickel 25 per cent) coined in commemoration of Jawaharlal Nehru Centenary Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 1023(E) in Gazette of India dated the 4th November, 1988, under sub-section (3) of section 21 of the Coinage Act, 1906. [Placed in Library. See No. LT-6858/88]
- (6) A copy of the Notification No. G.S.R. 722 (Hindi and English versions) published in Gazette of India dated the 10th September, 1988 under sub-section (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972. [Placed in Library. See No. LT-6859/88]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India together with Audited Accounts for the year

1987-88 under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Reconstruction bank of India for the year 1987-88. [Placed in Library. See No. LT-6860/88]

Reports on Supreme Court and on Government and Public Sector Undertaking Litigation—Policy and Strategies

SHRI H.R. BHARDWAJ: I beg to lay on the Table a copy each of the following Report of the Law Commission (Hindi and English versions):-

- (i) One Hundred Twenty-Fifth Report on the Supreme Court—A Fresh Look.
- (ii) One Hundred Twenty-Sixth Report on Government and Public Sector Undertaking Litigation—Policy and Strategies. [Placed in Library. See No. LT-6861/88]

Notifications under Import and Exports (Control) Act, Export (Quality Control and Inspection) Act, Review on and Annual Report etc. of Export Credit Guarantee Corporation of India., Ltd., Bombay for 1987, etc.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:-
- (i) The Export (Control) Second

- Amendment Order, 1988 published in Notification No. S.O. 478 (E) in Gazette of India dated the 12th May, 1988.
- (ii) The Exports (Control) Fourth Amendment Order, 1988 published in Notification No. S.O. 623 (E) in Gazette of India dated the 28th June, 1988.
- (iii) The Exports (Control) Sixth Amendment Order, 1988 published in Notification No. 696 (E) in Gazette of India dated the 19th July, 1988.
- (iv) The Export (Control) Seventh Amendment Order, 1988 published in Notification No. 891 (E) in Gazette of India dated the 26th September, 1988.
- (v) The Exports (Control) Eighth Amendment Order, 1988 published in Notification No. S.O. 912 (E) in Gazette of India dated the 3rd October, 1988.
- (vi) The Exports (Control) Ninth Amendment Order, 1988 published in Notification No. S.O. 918 (E) in Gazette of India dated the 4th October, 1988.
- (vii) The Exports (Control) Tenth Amendment order, 1988 published in Notification No. S.O. 10004 (E) in Gazette of India dated the 1st November, 1988.
- (viii) The Exports (Control) Eleventh Amendment Order, 1988 published in Notification No. S.O. 1027 (E) in Gazette of India dated the 4th November, 1988.
- (ix) The Export (Control) Twelfth Amendment Order, 1988 published in Notification No. S.O. 1029 (E) in Gazette of India dated the 7th November, 1988.
- (x) The Exports (Control) Thirteenth Amendment Order, 1988 published in Notification No. S.O. 1032 (E) in Gazette of India dated the 11th November, 1988.
- (xi) The Exports (Control) Fourteenth Amendment Order, 1988 published in Notification No. S.O. 1054 (E) in Gazette of India dated the 16th November, 1988.
- (xii) The Exports (Control) Fifteenth Amendment Order, 1988 published in Notification No. S.O. 1055 (E) in Gazette of India dated the 17th November, 1988. [Placed in Library. See No. LT-6821/88]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-
- (i) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1988 published in Notification No. S.O. 3162 in Gazette of India dated the 29th October, 1988.
- (ii) The Export of Minerals and Ores-Group I Inspection Amendment Rules, 1988 published in Notification No. S.O. 3259 in Gazette of India dated the 29th October, 1988. [Placed in Library. See No. LT-6863/88]
- (3) A copy each of the following papers (Hindi and English ver-

[Sh. P.R. Das Munsî]

sions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1987.
- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, 1 Bombay, for the year 1987 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6864/88]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review by the Government on the working of the Indian Council of Arbitration, New Delhi for the year 1987-88. [Placed in Library. See No. LT-6865/88]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agencies for the year 1987-88. [Placed in Library. See No. LT-6866/88]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging,

Bombay, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the India Institute of Packaging, Bombay, for the year 1987-88. [Placed in Library. See No. LT-6867/88]

Statement correcting Answer to USQ No. 4006 regarding Un-manned Railway Level Crossing on Eastern Railway and Statement giving Reasons for delay Correcting Answer

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): Sir, on behalf of Shri Mahabir Prasad, I beg to lay on the Table a statement (Hindi and English versions) (i) correcting reply given on 29th August, 1988 to Unstarred Question No. 4006 by Shri Gadadhar Saha, M.P. regarding Unmanned Railway Level Crossing on Eastern Railways, and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-6868/88]

STATEMENT

In reply to part (a) of Unstarred Question No. 4006 by Shri Gadadhar Saha, on 29.8.88, it was mentioned that 13 unmanned level crossings had been manned during 1987-88. Subsequent scrutiny has revealed that the figure of 13 had erroneously included 9 existing manned level crossings where only additional gatekeepers had been provided. The correct position was that only the following 4 unmanned level crossings had been manned during 1987-88 on Eastern Railway:

1. Km. 81/11-12 between Belerhat and Lakshmipur.
2. Km. 170/10-11 between Lalbagh Court and Khagraghat Road.
3. Km. 151/10-11 between Chowri-

gacha and Karnasubarna.

4. Km. 31/6-7 between Loharpur and Morgram.

The error, which had passed unnoticed while replying to the question, is regretted.

11.53 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th November, 1988, agreed without any amendment to the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1988."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Minutes

[English]

SHRI M. THAMBI DURAI (Dharmapuri): I beg to lay on the Table Minutes (Hindi and English versions) of the Fifty-seventh and Fifty-Eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 1988-89

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1988-89.

11.54 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 5th December, 1988, will consist of:-

- (1) Discussion and voting of Supplementary Demands for Grants (General) for 1988-89.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Consideration and passing of the following Bills, as passed by Rajya Sabha:-
 - a) The Indian Contract (Amendment) Bill, 1988.
 - b) The Warehousing Corporations (Amendment) Bill, 1988.
 - c) The Delhi Prohibition of Eve Teasing Bill, 1988.